

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01549/2016

Dated Wednesday the 1st day of August Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

1.M.Selvaraj,
2.M.Baskar,
3.3.R.Jayakumar.Applicants

By Advocate M/s. R. Pandian

Vs

Union of India rep by,

1.The Secretary, Ministry of Defence,
Department of Defence Production,
South Block, New Delhi 110001.

2.The Chairman,
Ordnance Factories Board,
10A, S. K. Bose Road, Kolkata 700001.

3.The General Manager,
Heavy Alloy Penetration Project, Trichy 620025.

4.The Accounts Officer (AFS),
Heavy Alloy Penetration Project, Trichy 620025.
....Respondents

By Advocate Mr. J. Vasu

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

- "i. To quash the impugned order No. L/2 Page Wage/Corr dated 08.06.2016 passed by the fourth respondent (Annexure A- , page-) of the Accounts Officer, Heavy Alloy Penetrator Project, Trichy.
 - ii. To step up the applicants' pay on par with his junior with all consequential benefits from 01.05.1999."
2. When the matter is taken up for hearing, both sides would submit in unison that the relief sought by the applicants in the OA had been granted and accordingly, the OA had become infructuous.
3. In view of the above submission, the OA is dismissed as infructuous.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

01.08.2018

SKSI